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O.A.No.259 OF 2005.

ORDER DATED 08-06-2005.

Heard Ms. Malabika Patnaik, Learned counsel appearing for the Applicant and Mr. R.C. Rath, Learned Standing Counsel for the Respondents/Railways; on whom a copy of this Original Application has already been served. Perused the materials placed on record.

Applicant faced a disciplinary proceedings and, ultimately, was inflicted with the punishment. As against this, he preferred an appeal unsuccessfully. Thereafter, he also preferred a revision which confirms the punishment. Again he has submitted a revision (stated to be a mercy petition); which is stated to be still pending. In the said premises, the Applicant has approached this Tribunal in this Original Application under section 19 of the Administrative Tribunals Act, 1985. Since the matter is still subjudice with the Respondents, as pointed out in this Original Application, this case is disposed ;of at this

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admission stage, granting liberty to the Applicant to file a consolidated representation to the Respondent No.2 and if such representation is made by the Applicant by the end of June, 2005, then the Respondent No.2 shall do well in giving consideration to the grievances of the Applicant by the end of August, 2005 under intimation to the Applicant.

With the aforesaid observations and directions, this OA is disposed of.

Send copies of this order to the Respondents, along with copies of the O.A. and free copies of this order be given to learned Counsel for the both sides.

Paranty
08/06/2005
MEMBER (JUDICIAL)

Copy of order
08/06/05 a/w
on copy issued
to all the
parties by Posts.

The same copy
of order issued
to the counsel
for both side.

W. S. 06/05

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